

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 282/2010

**Coram: Dr. Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

Date of Order: 30.6.2011

IN THE MATTER OF

Provisional transmission tariff in respect of (a) Line reactors at Trichy and Madurai, (b) Bus Reactor at Hossur and Salem, (c) Bus Reactor at Sriperumbudur, (d) Bus Reactor at Kolar, Hyderabad and Munirabad, (e) Bus Reactor at Hiriyur, (f) Line Reactor at Udumalpet, and Line Reactor at Trivendrum along with associated bays under System Strengthening-III of Southern Grid in Southern Region for tariff block 2009-14.

**And
In the matter of:**

Power Grid Corporation of India Ltd., Gurgaon

.... **Petitioner**

Vs

- 1 Kerala State Electricity Board, Thiruvananthapuram
- 2 Tamilnadu Electricity Board, Chennai
- 3 Electricity Department, Govt. Of Pondicherry, Pondicherry
- 4 Electricity Department, Government of Goa, Panaji, Goa
- 5 Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
- 6 Northern Distribution Company of Andhra Pradesh Limited, Warangal
- 7 Eastern Power Distribution Company of Andhra Pradesh Limited, Vishakhapatnam
- 8 Southern Power Distribution Company of Andhra Pradesh Limited, Tirupati
- 9 Central Power Distribution Company of Andhra Pradesh Limited, Hyderabad



- 10 Karnataka Power Transmission Corporation Ltd., Bangalore
- 11 Bangalore Electricity Supply Company Ltd., Bangalore
- 12 Gulbarga Electricity Supply Company Ltd., Gulbarga
- 13 Hubli Electricity Supply Company Ltd., Hubli
- 14 MESCOM Corporate Office, Mangalore
- 15 Chamundeswari Electricity Supply Corporation Ltd., Mysore

.....Respondents

ORDER

In this petition the petitioner, Power Grid Corporation of India Ltd. has sought approval for tariff in respect of transmission system associated with NLC Stage- II (hereinafter referred to as 'the transmission assets') in Southern Region for the period from 1.4.2009 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, as amended from time to time (hereinafter referred to as "the 2009 regulations").

2. Regulation 5 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2011 provides as under:

"(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:

Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations."



3. The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

		2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	Asset-I: 400 kV, 63 MVAR Line Reactors at Trichy and Madurai sub-station	41.76	Clubbed below in Asset-II			
	Asset-II: 400 kV, 63 MVAR Line Reactors at Trichy and Madurai sub-station, 400 kV, 63 MVAR Bus Reactors at Hossur and Salem sub-station	41.45	Clubbed below in Asset-III			
	Asset-III: 400 kV, 63 MVAR Line Reactors at Trichy and Madurai sub-station, 400 kV and 400 kV, 63 MVAR Bus Reactors at Hossur sub-station Salem sub-station, 400 kV, 63 MVAR Bus Reactor at Sriperumbudur sub-station.	-	60.76	Clubbed below in Asset IV		
	Asset-IV: 400 kV, 63 MVAR Line Reactors at Trichy sub-station Madurai sub-station, 400 kV, 63 MVAR Bus Reactors at Hossur and Salem sub-station, 400 kV, 63 MVAR Bus Reactor at Sriperumbudur sub-station, 400 kV, 63 MVAR Bus Reactor at Kolar, Hyderabad and Munirabad sub-station	-	107.39	Clubbed below in Asset V		
	Asset-V: 400 kV, 63 MVAR Line Reactors at Trichy and Madurai sub-station, 400 kV, 63 MVAR Bus Reactors at Hossur and Salem sub-station, 400 kV, 63 MVAR Bus Reactor at Sriperumbudur sub-station, 400 kV, 63 MVAR Bus Reactor at Kolar, Hyderabad and Munirabad sub-station, 400 kV, 63 MVAR Bus Reactor at Hiriyur	-	128.07	Clubbed below in Asset VI		
	Asset-VI: 400 kV, 63 MVAR Line Reactors at Trichy and Madurai sub-station, 400 kV, 63 MVAR Bus Reactors at Hossur and Salem sub-station, 400 kV, 63 MVAR Bus Reactor at	-	407.41	Clubbed below in Asset VII		



	Sriperumbudur sub-station, 400 kV, 63 MVAR Bus Reactor at Kolar, Hyderabad and Munirabad sub-station, 400 kV, 63 MVAR Bus Reactor at Hiriyur, 400 kV, 63 MVAR Line Reactor at Udumalpet sub-station					
	Asset-VII: 400 kV, 63 MVAR Line Reactors at Trichy and Madurai sub-station, 400 kV, 63 MVAR Bus Reactors at Hossur sub-station Salem sub-station, 400 kV, 63 MVAR Bus Reactor at Sriperumbudur sub-station, 400 kV, 63 MVAR Bus Reactor at Kolar, Hyderabad & Munirabad S/S, 400 kV, 63 MVAR Bus Reactor at Hiriyur, 400 kV, 63 MVAR Line Reactor at Udumalpet sub-station, 400 kV, 63 MVAR Line Reactors at Trivandrum sub-station	-	866.31	1898.76	1893.30	1879.59

4. In exercise of power under clause 4 of Regulation 5 of the 2009 regulations, we have decided to grant provisional tariff to the petitioner for transmission system pending determination of the final tariff.

5. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission system are allowed as under:

(₹ in lakh)

		2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges allowed	Asset-I: 400 kV, 63 MVAR Line Reactors at Trichy and Madurai sub-station	37.58	Clubbed below in Asset- II			
	Asset-II: 400 kV, 63 MVAR Line Reactors at Trichy and Madurai sub-station, 400 kV, 63 MVAR Bus Reactors at Hossur and Salem sub-station	37.31	Clubbed below in Asset-III			
	Asset-III: 400 kV, 63 MVAR Line Reactors at Trichy and Madurai	-	54.68	Clubbed below in Asset- IV		



	sub-station, 400 kV and 400 kV, 63 MVAR Bus Reactors at Hossur sub-station Salem sub-station, 400 kV, 63 MVAR Bus Reactor at Sriperumbudur sub-station.					
	Asset-IV: 400 kV, 63 MVAR Line Reactors at Trichy sub-station Madurai sub-station, 400 kV, 63 MVAR Bus Reactors at Hossur and Salem sub-station, 400 kV, 63 MVAR Bus Reactor at Sriperumbudur sub-station, 400 kV, 63 MVAR Bus Reactor at Kolar, Hyderabad and Munirabad sub-station	-	96.65	Clubbed below in Asset- V		
	Asset-V: 400 kV, 63 MVAR Line Reactors at Trichy and Madurai sub-station, 400 kV, 63 MVAR Bus Reactors at Hossur and Salem sub-station, 400 kV, 63 MVAR Bus Reactor at Sriperumbudur sub-station, 400 kV, 63 MVAR Bus Reactor at Kolar, Hyderabad and Munirabad sub-station, 400 kV, 63 MVAR Bus Reactor at Hiriyur	-	115.27	Clubbed below in Asset- VI		
	Asset-VI: 400 kV, 63 MVAR Line Reactors at Trichy and Madurai sub-station, 400 kV, 63 MVAR Bus Reactors at Hossur and Salem sub-station, 400 kV, 63 MVAR Bus Reactor at Sriperumbudur sub-station, 400 kV, 63 MVAR Bus Reactor at Kolar, Hyderabad and Munirabad sub-station, 400 kV, 63 MVAR Bus Reactor at Hiriyur, 400 kV, 63 MVAR Line Reactor at Udumalpet sub-station	-	366.67	Clubbed below in Asset- VII		
	Asset-VII: 400 kV, 63 MVAR Line Reactors at Trichy and Madurai sub-station, 400 kV, 63 MVAR Bus Reactors at Hossur sub-station Salem sub-station, 400 kV, 63 MVAR Bus Reactor at Sriperumbudur sub-station, 400 kV, 63 MVAR Bus Reactor at Kolar, Hyderabad & Munirabad sub-station , 400 kV, 63 MVAR Bus Reactor at Hiriyur, 400 kV, 63 MVAR Line Reactor at Udumalpet sub-station , 400 kV, 63 MVAR Line Reactors at Trivandrum sub-station	-	779.68	1708.88	1703.97	1691.63



6. The provisional transmission charges allowed in this order shall be subject to adjustment as per proviso to clause (3) of Regulation 5 of the 2009 regulations after the final tariff order is issued.

Sd/-

[M.DEENA DAYALAN]
MEMBER

sd/-

[V.S.VERMA]
MEMBER

sd/-

[DR.PRAMOD DEO]
CHAIRPERSON

